

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No(s). 10656/2024

NAVEEN SOLANKI & ANR.

Appellant(s)

VERSUS

RAIL LAND DEVELOPMENT AUTHORITY & ORS.

Respondent(s)

([ONLY PRAYER FOR INTERIM RELIEF IS LISTED UNDER THIS ITEM]  
IA No. 203031/2024 - GRANT OF INTERIM RELIEF  
IA No. 203012/2024 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES)

WITH CONMT.PET.(C) No. 860/2024 in C.A. No. 10656/2024  
(FOR ADMISSION)

Date : 03-03-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA  
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Appellant(s) :

Mr. Gopal Sankaranarayanan, Sr. Adv.  
Mr. Ankur Sood, AOR  
Mr. Manan Verma, Adv.  
Mr. Madhav Gupta, Adv.  
Mr. Dhaman Trivedi, Adv.  
Ms. Trisha Chandran, Adv.

For Respondent(s) :

Ms. Aishwarya Bhati, A.S.G.  
Ms. Ruchi Kohli, Sr. Adv.  
Ms. Astha Singh, Adv.  
Mr. Siddhant Kohli, Adv.  
Mr. Sudarshan Lamba, AOR

Mr. Devadatt Kamat, Sr. Adv.  
Mr. Mahesh Thakur, AOR  
Mr. Deepak Raj, Adv.  
Mr. Sandesh Shetty, Adv.  
Mrs. Vipasha Singh, Adv.  
Mr. Harsh Pandey, Adv.  
Mr. Ranvijay Singh Chandel, Adv.  
Mrs. Geetanjali Bedi, Adv.

Mr. Chirag M. Shroff, AOR  
Mrs. Mahima C Shroff, Adv.  
Mr. Anand Thumbayil, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Heard the learned counsel appearing for the parties.

It is obvious that the interim relief granted under this Court's dated 17<sup>th</sup> September, 2024 will remain confined to the land/property subject matter of Original Application No.697 of 2023.

Interim relief will continue to operate till the final disposal of the appeal.

If the appellants have any grievance about any land which was not the subject matter of the Original Application, it is for the appellants to take out appropriate proceedings in that behalf and all contentions in that behalf are kept open.

(ANITA MALHOTRA)  
AR-CUM-PS

(AVGV RAMU)  
COURT MASTER